

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

Item No. 115
(IB)-1362(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

Vs.

Jyoti Builtech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 31.10.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner: Mr. Anand Shankar Jha & Mr. Arpit Gupta, Advs.
For the Respondent -

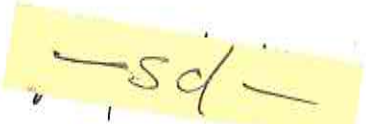
ORDER

Ld. Counsel for the respondent undertakes to file vakalatnama during the course of the day and reply be filed within two weeks with a copy in advance to the counsel for the applicant.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for further consideration on 13.12.2018.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

31.10.2018
Ritu Sharma